P.V.KUNHIKRISHNAN, J. Crl.M.A.No.5 of 2020 in Crl.M.C.No.4375 of 2020 Dated this the 20th day of October, 2020

ORDER

This is a petition filed for an early hearing of this case by the Central Bureau of Investigation. When I asked the Standing Counsel for the Central Bureau of Investigation whether he is ready to argue this matter today, he submitted that, he wants to file a counter affidavit in this case and he also wants to get the date of the Additional Solicitor General of India who will argue this matter.

2. The learned counsel for the petitioner in Crl.M.C.No.4375 of 2020 submitted that, even without filing a counter affidavit, an early posting petition is filed in this case. The learned Senior Counsel submitted that, the early posting petition was filed only to get the attention of the press. I do not want to make any observation about the same. It is a fact that, no counter affidavit is filed by the Central Bureau of Investigation in this case. They also Crl.M.A.No.5/2020 in Crl.M.C.4375 of 2020

admitted that, they want to file a counter affidavit in this case. In such situation, the early posting petition need not be considered at this stage. After filing the counter and after getting the convenient date of the learned Additional Solicitor General of India, the Central Bureau of Investigation can file a fresh petition for early posting of this case. Therefore, Crl.M.A.No.5 of 2020 is dismissed.

<u>Crl.M.A.No.4/2020 in Crl.M.C.No.4375/2020:</u>

The counsel for the petitioner in Crl.M.C.No.4375 of 2020 wants to file a counter in the above petition. Post for counter.

Sd/-

P.V.KUNHIKRISHNAN JUDGE

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